

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/3023/2021

This the 22nd day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)**



Nazir Ahmad Dar, age 51 years, S/o Ghulam Mohammad Dar,
R/o Baghat Barzulla Ibrahim Colony, Parrypora, Srinagar.

.....Applicant
(Advocate: None)

Versus

1. State of J&K through Commissioner/ Secretary to Government, Education Department, Civil Sectt. Srinagar/Jammu.
2. Director School Education Department, Kashmir-Srinagar.
3. Chief Education Officer, Srinagar.
4. Principal Government Girls Higher Secondary Institute, Chanapora, Srinagar.

.....Respondents
(Advocate: Mr. Amit Gupta, AAG)

O R D E R [O R A L]

(By Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Nobody appears on behalf of the applicant. However, looking to the limited prayer of the applicant, this T.A. is disposed of by directing the respondents to consider and dispose of the representation filed to final



show cause notice issued to the applicant for allowing him to continue on the post of teacher in the respondent department and also consider the question of intervening period of absence within a period of four weeks from the date of receipt of a certified copy of this order by way of a reasoned and speaking order under intimation to the applicant.

2. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present TA.
3. Accordingly, the T.A. is disposed of. No order as to costs.

(DINESH SHARMA)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

JNS